CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI
REGIONAL BENCH, COURT NO. 5

EXCISE APPEAL NO. 86519 OF 2014
EXCISE APPEAL NO. 86520 OF 2014

(Arising out of Order-in-Appeal No. NSK-EXCUS-000-APP-276 & 277/2013-14 dated 30.09.2013 passed by the Commissioner (A) Central Excise & Customs, Nashik.)

M/S. NAVBHARAT INDUSTRIES
Plot No. B-65, MIDC Area, ...Appellant
Ambad, Nashik-422010.

VERSUS

THE COMMISSIONER (A), CENTRAL EXCISE AND CUSTOMS, NASHIK ....Respondent
Kendriya Rajasva Bhavan,
Ram Ganesh Gadkari Chowk,
Nashik-422002.

APPERANCE:
None for the Appellant
Shri Xavier P.M. Mascarenhas, Supdt.,Authorised Representative for the Respondent

CORAM:
HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)
HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 86006-86007/2024

Date of Hearing: 27.09.2024
Date of Decision: 27.09.2024

PER: BENCH

ORDER

None for the Appellant as has been the case on last several occasions since listing of the case on 26.09.2023. Three notices were sent by speed post by the Registry which are received back unserved with postal notings that address is not complete.

2. Form EA-3, through which appeal memo is filed, contains this address which is noted in the postal envelope and in the same address interim order passed by this Tribunal granting stay of realization of adjudge dues has been apparently communicated and reached the appellant.

3. In the circumstances, we find no reason to keep the appeal pending and consequently we dismiss the both appeals under Default and non-prosecution under Rule 20 of CESTAT (Procedure) Rules, 1982.

(Dr. Suvendu Kumar Pati)
Member (Judicial)

(Anil G. Shakkarwar)
Member (Technical)

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